

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.NO. 71/99

Date of Order : 11.3.99

BETWEEN :

R.Durga Rao

.. Applicant.

AND

1. The Sub Divisional Officer,
Telecommunication, Patencheru.

2. The Telecom District Manager,
Sangareddy.

3. The Chief General Manager,
Telecommunication,
Doorsanchar Bhavan, Hyderabad.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr.T.V.V.S.Murthy

Counsel for the Respondents

.. Mr.B.Narasimha Sharma

— — —

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr.T.V.V.S.Murthy, learned counsel for the applicant
and Mr.B.N.Sharma, learned standing counsel for the
respondents.

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2. The applicant was engaged as a casual mazdoor from 1.12.81 to 31.5.83. He submits that he was engaged for 414 days continuously.

3. The respondents submit that the applicant had worked for 31 days, 349 days and 181 days in the years 1981, 1982 and 1983 respectively in the office of R-1. Thereafter he did not work.

4. The applicant submits that he ^{was} is unjustly disengaged on the pretext of some unknown reason without any justification.

5. This OA is filed praying for a direction to the respondents to re-engage him as a casual mazdoor under the control of R-2 in terms of various instructions issued by the Director, Telecommunications and also as per the Lr.No. TA/LC/1-2/III, dated 21.10.91 and Lr.No.TA/RE/20-2/Rlgs/Corr. dated 22.2.93.

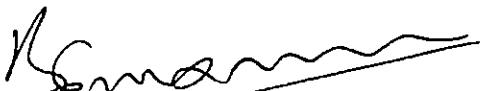
6. The services of the applicant had been terminated way back in 1983. He has submitted a representation for re-engagement after 14 years, and he has approached this Tribunal in 1999 after a lapse of 16 years. Hence the OA is liable to be dismissed on account of delay and laches. However the dismissal may not stand in the way of the respondents to engage him as a fresh casual labour in view of his past experience as casual labour.

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7. The OA is dismissed. But the dismissal will not stand in the way of the respondents in engaging the applicant as a fresh casual labour in view of his past experience as casual labour.

8. No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

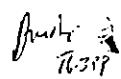
11/3/99


(R. RANGARAJAN)

Member (Mm.)

Dated : 11th March, 1999

(Dictated in Open Court)


Court Clerk
11/3/99

sd

Copy to:

1. HDHNJ
2. HHRP M(A)
3. HBSJP M(J)
4. D.R.(A)
5. SPARE

1ST AND 2ND COURT

21/3/99

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR
MEMBER (J)

DATED: 11/3/99

ORDER/ JUDGEMENT

MA./RA./EP. NO:

IN

O.A. NO. 71/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

7 copies

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

23 MAR 1999

हैदराबाद म्यायपीड
HYDERABAD BENCH